CENTRAL ADMINISTRATIVE TRIBUNAL <u>PATNA BENCH</u>

C.C.P.A.NO.: 20 OF 2008
[Arising out of OA 263 of 2006]
[Patna, this Tuesday, the 11th Day of August, 2009]

CORAM HON'BLE MR. JUSTICE ANWAR AHMAD, MEMBER [J] HON'BLE MR. AMIT KUSHARI, MEMBER [A]

> Santosh Kumar, S/o Shri Kishundeo Paswan.

> > Vs.

The Union of India through its Director General, Shri B.S.Lalli, son of name not known, resident of Prasar Bharti [Broadcasting Corporation of India], All India Radio, Akashbani Bhavan, Parliament Street, New Delhi & Ors.

Counsel for the applicant. :- Shri R.K.Singh.

Counsel for the respondents. :- Shri S.C.Jha, ASC.

ORDER [ORAL]

Justice Anwar Ahmad, M[J]: Heard learned counsel for both the sides. During the course of hearing learned counsel for the applicant submits that the applicant is still working and there is no disobedience of the Tribunal's order by the respondents. He seeks permission to withdraw the contempt petition.

In view of above, this contempt petition is disposed of as withdrawn by the applicant.

[Amit Kushari]/M[A]

[Anwar Ahmad]/M[J]

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